

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.588
TO BE ANSWERED ON 26TH FEBRUARY, 2016**

WRONG TREATMENT OF DISEASES

588. SHRI HARISH MEENA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received complaints against the various private hospitals in the country for wrong treatment of diseases and charging heavily for the treatment;
- (b) if so, the details thereof;
- (c) whether the Government have issued any directives/guidelines in this regard; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): Health is a State subject. It is the responsibility of the respective State Government to take cognizance of such instances and take action to prevent and control such practices. Therefore, such complaints, as and when these are received, are forwarded to the concerned States. Details of such complaints are, however, not maintained centrally.

(c) & (d): Since, health is a State subject, only State Governments can regulate treatment charges. However, the Government of India has notified Clinical Establishments Rules 2012 under Clinical Establishments (Registration and Regulation) Act, 2010. In accordance with the said rules, one of the conditions for registration and continuation of the clinical establishments (in the States/UTs where the Clinical Establishments Act, 2010 is applicable) is that the clinical establishments shall ensure compliance of the Standard Treatment Guidelines (STG) as may be determined and issued by the Central Government or State Government from time to time. So far, Standard Treatment Guidelines for 21 therapeutic categories of Allopathy and one category of Ayurveda have been prepared and are available on the website of Ministry of Health and Family Welfare viz., www.clinicalestablishments.nic.in. Further, in accordance with the said rules, one of the conditions for registration and continuation of clinical establishments is that the clinical establishments (in the States / Union Territories where the said Act is applicable) shall charge the rates for each type of procedure and services within the range of rates determined by the Central Government from time to time in consultation with the State Governments. The National Council for Clinical Establishments, as provided under the Act, has approved a standard list of medical procedures and a standard template for costing of medical procedures for facilitating States for determination of “standard procedure cost” by them for regulation of medical treatment charges in their respective State/Union Territory which is also available on the aforementioned website of this Ministry. The said standard list of medical procedures and standard template for costing of procedures has been shared with the States and the States will take appropriate decision in the matter.